

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1951/2004

New Delhi, this the 12th day of August, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Const. Jai Bhagwan, 865/Security
S/o Late Sh. Surat Singh
R/o E Block Security Lines
RI Office.

...Applicant
(By Advocate Sh. Sachin Chauhan)

V E R S U S

1. DCP (Security) through
Commissioner of Police
I.P.Estate, MSO Building.
2. DCP (HQ) Estt
PHQ, IP Estate
MSO Building, New Delhi.

...Respondents

ORDER (ORAL)

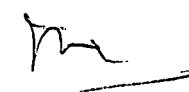
Learned counsel for the applicant at the outset has submitted that while ACP had been granted to him vide order of the respondents dated 26-6-2000, his first increment was granted from the month of August instead of from the month of February. This anomaly, according to him, has a cascading effect on his subsequent increments which will be delayed every year by as many months. Accordingly, he submitted a representation to the respondents dated 27-9-2002, but

S. Jha



no reply has been received nor has any action been taken to correct the anomaly.

2. As the matter involved in this OA relates to the request of the applicant seeking correction in the month of increment that has been allowed to him after grant of ACP and which fact is already pending consideration before the respondents vide his representation dated 27-9-2002, I find it appropriate to dispose of this OA at the admission stage itself with a direction to the respondents to consider the representation together with this OA, treating the same as a supplementary representation of the applicant, and to do the needful by issuing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. Ordered accordingly.

 
(SARWESHWAR JHA)
MEMBER (A)

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